

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 650/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for two no. of assets under WRSS XI Scheme in the Western Region.
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. & 10 others
- Parties Present** : Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri A. K. Verma, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period in respect of the following assets covered under WRSS XI Scheme in the Western Region:
- Asset 1:** Extension of 765/400 kV Bilaspur Pooling Station (near Sipat) alongwith LILO of Sipat - Seoni Ckt. 2 with 240 MVAR Line Reactor; and
- Asset 2:** Installation of 765/400 kV, 1500 MVA ICT-3 at Bilaspur Pooling Station
- b. The subject assets were put into commercial operation in 2009-14 tariff period. The Commission vide order dated 7.9.2017 in Petition No. 40/TT/2017 trued up tariff of the subject assets for 2009-14 period and determined tariff of 2014-19 tariff period.
- c. Additional Capital Expenditure (ACE) for the 2014-19 tariff period has been claimed on account of balance and retention payments. The details of contractor-wise payments have been given in the petition.



- d. ACE for the 2019-24 tariff period has been claimed on account of balance and retention payments.
  - e. The reply to the Technical Validation (TV) letter has been submitted *vide* affidavit dated 11.2.2021. The Petitioner has filed rejoinder to the reply of MPPMCL *vide* affidavit dated 18.1.2021.
3. The representative of MPPMCL submitted that the reply filed by MPPMCL *vide* affidavit dated 3.11.2020 may be considered while determining tariff of the instant assets.
  4. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

